

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

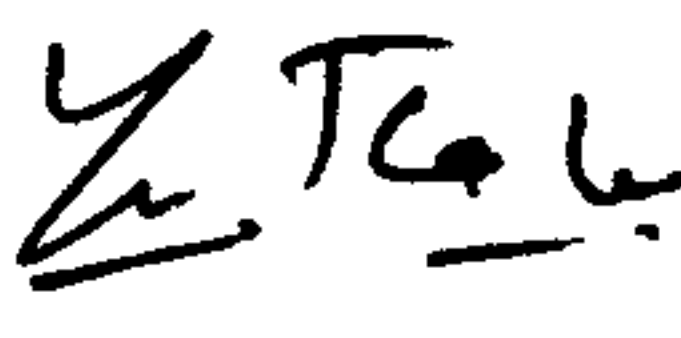

C.P. (I.B) No. 131/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.10.2018**

Name of the Company: Juneja Coal SSF Plant
V/s.
Madhya Bharat Phospate Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code


S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Yuvraj Thakore For D.N. Raval	Advocate	Petitioner	
2.	Kurven K. Desai	Advocate	Respondent	

ORDER

Advocate Mr. Yuvraj Thakore i/b Mrs. D.N. Raval is present for the Petitioner.
Advocate Mr. Kurven Desai is present for the Respondent.

The confirmation for the appointment of IRP is now received from the IBBI. The registry is directed to inform the IRP namely Mr. Amresh Shukla having registration no. IBBI/IPA-001/IPA-P00120/2017-18/10255.

The IRP to comply with the directions issued in order as before passed in CP (IB) 131/2018.


MANORAMA KUMARI
MEMBER JUDICIAL


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL

Dated this the 3rd day of October, 2018